

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(IB)-127(PB)/2023

IN THE MATTER OF:

IndusInd Bank Ltd.

.... Petitioner/Applicant

Vs.

Fidere Facilities Management Pvt. Ltd.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 08.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Usha Singh

For the RP : Adv. Animesh Khandelwal, Adv. Rashmi Gupta

ORDER

IA-753/2024

Mr. Animesh Khandelwal, Ld. Counsel for the RP appears through VC.

Mr. Atul Sharma, Ld. Counsel for the Respondent appears physically and states that all documents are now in excel sheets which run into a few thousands of pages and he seeks a week's time to give them to the Ld. Counsel for the RP.

Recording the same, we are inclined to **dispose of IA-753/2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)